

increase the production and the productivity of potato seeds?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Certified potato seed produced in the country during 1991-92 was approximately 3.54 lakh quintals.

(b) Average productivity of potato is lower as compared to developed countries like Netherlands, Germany, U.K. etc.

(c) Potato growing states have taken up various programmes to increase the production and productivity of potato seeds in their states. Besides, Government of India have also proposed a scheme to set up rapid multiplication units in the states for multiplying root and tuber crops including potato during VIII Five Year Plan.

Agricultural Research

2938. SHRI VJAY NAVAL PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to set up Agriculture Universities/Research Institutes in various States during the Eighth Plan period;

(b) if so, the details thereof; and

(c) the total outlay earmarked for Agricultural Research during Eighth Plan and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Yes, Sir.

(b) One Central Agricultural University and six National Research Centres (on Rapeseed-mustard, grapes, oilseed palm, removal of drudgery in farm Women, animal nutrition physiology and Women in agriculture) are proposed to be set-up during the Eighth Plan period.

(c) The plan allocation of the Department

of Agricultural Research & Education for the VIII Plan is Rs. 1300 crores and that for the current years is Rs. 200 crores.

[*Translation*]

Loss to Barauni Refinery

2939. SHRI NITISH KUMAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Barauni refinery is suffering financial loss;

(b) if so, the loss suffered by the refinery during 1991-92 and the total capital invested by the Government in the refinery from various sources upto this period;

(c) whether any scheme is being formulated by the Government to make full utilisation in the refinery; and

(d) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Barauni Refinery has not suffered an overall financial loss during the last three years. The capital employed as on 31.3.1992 was Rs. 181.15 crores and the same is from internal resources.

(c) and (d). Government has received a proposal for laying of a crude oil pipeline from Haldia to Barauni.

[*English*]

National Food Processing Policy

2940. SHRI SOBHANADREESWARA RAO VADDE:
SHRI CHANDULAL
CHANDRAKAR:
DR. KRUPASINDHU BHOI:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government have formulated any National Food Processing Policy; and

(b) if so, the salient features thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) and (b). The National Food Processing Policy is under formulation.

[*Translation*]

Contract to M/s. Spie Capag

2942. SHRIMATI PRATIBHA DEVI SINGH PATIL:
SHRI MADAN LAL KHURANA:
SHRI GOVINDRAO NIKAM:
SHRI RAJENDRA
AGNIHOTRI:
SHRI HARI KISHORE SINGH:
SHRI SRIKANTA JENA:
SHRI CHANDRAJEET YADAV:
SHRI MOHAN RAWALE:
SHRI SANAT KUMAR
MANDAL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Gas Authority of India had awarded a contract to M/s. Spie Capag of France to execute a project;

(b) the details of the terms of the contract awarded by the Gas Authority of India to the Spie-Capag of France;

(c) whether the Spie Capag of France has implemented the project as per terms;

(d) if not, the reaction of the Government in regard thereto; and

(e) the present status of the dispute and the Government's stand in the matter?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Yes, Sir. The contract dated 10th May, 1986, included

two agreements, one for civil/erection services and indigenous supplies and the other for imported supplies.

(c) to (e). The completion of all segments of the project was delayed by periods ranging from six months to three years. GAIL demanded liquidated damages in terms of the contract and invoked the Performance Bank Guarantee for recovery of the sum. The Bank Guarantee is yet to be released.

[*English*]

Petroleum Products by NRI

2943. SHRI CHANDULAL CHANDRAKAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether non-residential India Company is setting up a petroleum project in Surat (Gujarat) which includes crude refinery and a liquified petroleum gas bottling plant;

(b) if so, the details thereof;

(c) whether the company has been permitted to export 100% of its products as per LI issued to company; and

(d) if so, the reasons for not permitting sale of the products in the country?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (d). M/s International Petroleum S.A. (BVI), Switzerland has been used a LOI for setting up of an Export Oriented Refinery in Gujarat. The party is required to export its production excluding rejects not exceeding 5% for a period of 10 years.

Action Plan to Combat Gas Shortfall

2944. DR. D. VENKATESWARARAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have